## Central Administrative Tribunal Principal Bench

OA No.4367/2011

New Delhi this the 13th day of July, 2016

Hon'ble Mr. Justice M.S. Sullar, Member (J) Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. K.N. Shrivastava, Member (A)

Shri P. Anantharam (age about 79 years)
C/o Col. Bava, 140-Pocket B,
DDA Flats, Sukhdev Vihar,
New Delhi-110025. ....Applicant

(Argued by: Shri M.D.Jangra for Shri V.S.R. Krishna)

## Versus

- 1. Union of India
  Through
  The Secretary,
  Ministry of Defence,
  Government of India,
  South Block,
  New Delhi.
- 2. The Engineer-in-Chief,
  Army Headquarters,
  Kashmir House,
  DHPO, New Delhi-110011.
- 3. The Secretary,
  Ministry of Personnel, Public Grievances
  and Pensions,
  Department of Pension & Pensioners Welfare,
  Lok Nayak Bhawan,
  New Delhi. ...Respondents

(By Advocate: Shri Hanu Bhaskar)

## ORDER (ORAL)

## Mr. Justice M.S. Sullar, Member (J):-

The Applicant, P. Anantharam, had preferred this Original Application (OA) in this Tribunal, claiming the pensionary benefits upwardly revised as per 5<sup>th</sup> Central Pay Commission

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with effect from 01.01.1996 and 6<sup>th</sup> Central Pay Commission with effect from 01.01.2006.

- 2. During the pendency of the main OA, the original applicant had died. The learned counsel for applicant sought time to implead the LRs of the deceased applicant, but neither any application for impleading the LRs has been moved nor any cogent explanation is forthcoming on record in this regard. Therefore, we have no option but to dismiss the petition as having been abated.
- 3. Ordered accordingly.

(Justice M.S.Sullar) Member(J)

(V.Ajay Kumar) Member(J)

(K.N. Shrivastava) Member(A)

Rakesh